

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. Company Appeal No.39/(MAH)/2013  
CA No.

CORAM:

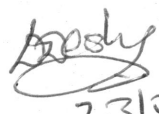
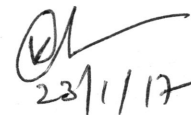
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES: M/s. Hotel Ratnasoham Pvt. Ltd.

V/s.  
M/s. Ashok Govind Rao

SECTION OF THE COMPANIES ACT: 59 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Deepak D. Deshpande	Advocate for Petitioner	 23/01/17
	Kunal Kamnaye (on behalf of Adv. S. Venkateshwar)	Advocate for Respondent	 23/1/17

**COMMON ORDER**

**C.P No. 39/59/CLB/MB/MAH/2013**

**C.P No. 116/397-398/CLB/MB/MAH/2014**

1. The Learned Representative Mr. Deshpande is representing the Petitioner in C.P. No. 39/2013 and representing the Respondent in C.P. No. 1116/2014.
2. He has stated that a Rejoinder has been received in the recent past, however, Sur-rejoinder in C.P. No. 116/2014 is required to be filed and one week's time be granted.
3. Let the Sur-rejoinder be filed on or before 10.02.2017 with a copy in advance to the other side.
4. Both the C.Ps. adjourned to **23<sup>rd</sup> February, 2017**. Since the other side is not present, therefore, it is hereby directed to the Learned Representative to communicate the next date and the contents of this order to the other side.

**Dated : 23.01.2017.**

Sd/-  
**M. K. SHRAWAT**  
**MEMBER (JUDICIAL).**